

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) Banking Division) under subsection (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) S.O. No. 875(E), dated the 4th November, 1980, publishing the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1980. [Placed in Library. See 'No. LT-1386/80].

(ii) S.O. No. 888(E), dated the 11th November, 1980, publishing the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1980. [Placed in Library. See No. LT-1387/80].

**Notification of Ministry of Finance  
(Department of Revenue)**

SHRI SAWAI SINGH SISODIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 625(E), dated the 1st November, 1980, along with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-1372/80].

SHRI MANUBHAI PATEL (Gujarat): Sir, as the Question Hour is over, Mr. Kulkarni has a point of order. The Question Hour is over. It is after Question Hour. It cannot be during the Question Hour. Now it is over. So he should be heard.

MR. CHAIRMAN: Regarding what? (Interruptions) He is himself the Vice-Chairman. He knows the rules.

SHRI ARVIND GANESH KULKARNI (Maharashtra): In protest against your decision, I am not making any statement.

MR. CHAIRMAN: I would not like the question Hour to be disturbed like this. It cannot be that you can

keep on asking about that after the Question Hour is over. Yes. Mr. Sisodia.

**Notifications of the Ministry of  
Finance (Department of Economic  
Affairs)**

SHRI SAWAI SINGH SISODIA: Sir, I beg to lay on the Table, under section 17 of the General Insurance Business (Nationalisation) Act, 1972, a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs) (Insurance Division):—

(i) S.O. No. 827(E), dated the 30th September, 1980, publishing the General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 1980

(ii) S.O. No. 863(E), dated the 27th October, 1980, publishing Corrigendum to the Notification mentioned at (i) above.

[Placed in Library. See No. LT-1351/80 for (i) and (ii)].

**STATEMENTS OF THE PUBLIC  
ACCOUNTS COMMITTEE**

SHRI TIRATH RAM AMLA (Jammu and Kashmir): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following statements of the Public Accounts Committee:—

(1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 98th Report (Sixth Lok Sabha) on Dues and Equipment.

(2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 118th Report (Sixth Lok

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Sabha) on Ministry of Communica-cation (P&T Board).

### RE QUESTION HOUR

DR. BHAI MAHAVIR (Madhya Pradesh): Sir, th<sub>e</sub> ruling you have give<sub>n</sub> has raised certain issues which are not clear to us. Mr. Kulkarni I suppose, was trying to raise that issue when you said that the Corporation employee is not a Government officer. I would like to ask you...

*{Interruptions}*

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir, afte<sub>r</sub> your ruling, he should not be allowed to discus<sub>s</sub> it.

MR. CHAIRMAN: I hav<sub>e</sub> given the ruling. He can ask, but I need not answer. Dr. Bhai Mahavi<sub>r</sub> can keep on asking me to explain my ruling. I am not bound to do that.

DR. BHAI MAHAVIR: I am not asking you to explain. I am only sub. mitting that you may consider whether it would be proper to lay down as a part of your ruling that the employees of the Corporation are not Government employees.

MR. CHAIRMAN: No, In the context of the question that has been asked, it is my ruling that thejwords used, "Government servant" do not include employees of the airlines.

DR. BHAI MAHAVIR: Employees of the LIC also are not permitted—if I am corectly informed. *(Interruptions)* LIC itself is a corporation but the wives of employees of the LIC are not. . .

SHRI SITA RAM KESRI: I think he should not be allowed to speak anymore because you have already given a ruling. I think the hon. Member should not be allowed to speak on that subject.

MR. CHAIRMAN: How can I stop him

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Mr. Chairman, only one second. In view of your ruling, the remarks made by Mr. Mathur naming Mr. Rajiv Gandhi and Soni<sub>a</sub> should be expunged from the record because they do not come in the context of the question.

MR. CHAIRMAN: That I will consider.

SHRI A. P. SHARMA: What do you say. Sir? *(Interruptions)*

SHRI ARVIND GANESH KUL. KARNi (Maharashtra) On a point of order. *(Interruptions)*

MR. CHAIRMAN: Noise-making is a very different thing from sound argument.

SHRI ARVIND GANESH KUL-KARNI; I am not arguing with you. Sir. I want to raise another issue on a point of order.

MR. CHAIRMAN; I am not here to answer everything. I have to inform Members that I have received the i following. ...

SHRI ARVIND GANESH KULKARNI: A point of order you are bound to hear.

MR. CHAIRMAN: What is the point of order"? I will hear you.

श्री रावानन्द यादव (बिहार) : श्रीमन्,  
यह क्या पाइन्ट ऑफ़ आर्डर है ?

SHRI PILOO MODY (Gujarat): A point of order on your behaviour. *(Interruptions)* you can have one on that also. You can get up on that

आप अभी बैठ जायें. वाद में उठना ।  
also. Dui arterwaras.

*(Interruptions)*